

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).12644/2024

(Arising out of impugned final judgment and order dated 24-04-2024 in CRA No.51/2024 passed by the High Court Of Delhi At New Delhi)

JAMSHED ZAH00R PAUL

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No.195107/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.195112/2024-EXEMPTION FROM FILING O.T.)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Nizam Pasha, Adv.
Mr. Ahmad Ibrahim, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Tamanna Pankaj, Adv.
Ms. Ayesha Zaidi, Adv.
Mr. Sidharth Kaushik, Adv.
Ms. Awstika Das, Adv.

For Respondent(s) Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Sunanda Shukla, Adv.
Mr. Sumadhish Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned State counsel seeks and is granted three weeks time to file an affidavit explaining:

(i) How many witnesses the prosecution propose to examine?

(ii) How many of those witnesses are private or public servants?

(iii) How many witnesses are domain experts?

(iv) Will it be possible to prune the list of witnesses so as to

avoid overlapping in their depositions?

(v) How much is the total pendency of trials before the Presiding Officer of the Patiala House Court.

2. Post the matter for further consideration on 08.11.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR